

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 02.11.2018

Misc. Application No. 357 of 2018
And
Appeal No. 404 of 2018

1. Triumph International Finance India Ltd.
10 Oxford Centre, Shroff Lane,
Next to Colaba Market, Colaba,
Mumbai- 400 005
Maharashtra, India

2. Mr. Nagesh Kutaphale
A/8, Chandan Co. Hsg. Soc.,
Shastri Nagar,
Dombivali West,
Thane- 421 202

...Appellants

Versus

BSE Limited
Floor 25, P.J. Towers, Dalal Street, Fort,
Mumbai- 400 001

...Respondent

Mr. Anirudh, Advocate with Ms. Savari Doshi and Mr. Harshvardhan Bansal, Advocates i/b Bathiya Legal for Appellants.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

Misc. Application No. 357 of 2018

By this Misc. Application applicant seeks condonation of 88 days delay in filing this appeal. For the reasons stated in the Misc. Application, delay is condoned.

Misc. Application is disposed of accordingly.

Appeal No. 404 of 2018

1. This appeal has been filed to challenge the order of BSE Limited ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, representative of the appellants, on instruction, submits that all payments due to BSE and other pending compliances, which led to delisting the appellant company- Triumph International Finance India Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellants do comply, then BSE shall give an opportunity of personal hearing to them and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member